COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 265 OF 2015

Dated : 7th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Vandana Global Ltd. Appellant(s)

Versus

Chhattisgarh State Power Distribution Company Ltd. & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Raunak Jain

Mr. Vishvendra Tomar

Counsel for the Respondent(s) : Mr. C. K. Rai

Mr. Mohit Rai for R-2

Mr. K. Gopal Choudary for R-1

Mr. Ravin Dubey for R-3

ORDER

The learned counsel, Mr. Raunak Jain, appearing for the Appellant prays for an adjournment in this matter on the ground that the learned senior counsel who is leading in this matter is out of station.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

List this matter for hearing on <u>23.07.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member

Vt/Js